



Before the Notary Public, Govt. of India
Barasat, Dist.- North 24 Parganas (W.B.)

In the National Green Tribunal
Eastern Zone Bench
Kolkata

Through
Dipankar Bakshi
Affidavit

O.A. No. 75 of 2025 (EZ)

In the matter of

Dipankar Bakshi

.... Applicant

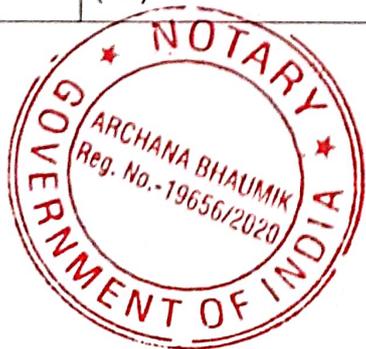
Versus

The State of West Bengal and
Others

... Respondents

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Sl. No. 1401/25

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In the National Green Tribunal
Eastern Zone Bench
Kolkata

O.A. No. 75 of 2025 (EZ)

In the matter of
Dipankar Bakshi, son of
Pradyot Kumar Bakshi,
residing at 5/4 Mukherjee Para
Road, Post Office and Police
Station - Barasat, District -
North 24 Parganas, Pin
700124,

The Applicant above named is
represented by -

Sagarmay Ghosh,

Advocate,

Bar Association, Room No. 6,
The High Court at Calcutta,
Kolkata - 700001,

Email

-
sagarmayadv@gmail.com

....

Applicants

Versus

1. The State of West Bengal
represented by the Additional



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Chief Secretary, The
Department of Environment,
Government of West Bengal,
having Office at Pranisampad
Bhavan, 5th Floor, LB-2, Sector
- III, Salt Lake, Kolkata -
700098,
Email - psecy.env-wb@gov.in

2. The Principal Secretary,
Department of Urban
Development and Municipal
Affairs, Government of West
Bengal, "Nagarayan", DF - 8,
Sector - I, Salt Lake, Kolkata :
700064,
Email - secy[dot]ma-
wb[at]gov[dot]in
3. The District Magistrate, North
24 Parganas, having Office at
Office of the District Magistrate
and Collector, North 24
Parganas, Post Office and
Police Station - Barasat,
District - North 24 PArganas,
Pin - 700124,
Email - dm-bar-wb@nic.in



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4. The Barasat Municipality, represented by its Executive Officer, having Office at Rishi Bankim Chandra Road, Milanpally, Gupta Colony, Barasat, Kolkata - 700124, West Bengal
Email -
info@barasatmunicipality.org
5. The Chairman, The Barasat Municipality, having Office at Rishi Bankim Chandra Road, Milanpally, Gupta Colony, Barasat, Kolkata - 700124, West Bengal
Email -
info@barasatmunicipality.org
(Deleted)
6. The Executive Officer, The Barasat Municipality, having Office at Rishi Bankim Chandra Road, Milanpally, Gupta Colony, Barasat, Kolkata - 700124, West Bengal
Email -
info@barasatmunicipality.org
(Deleted)



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7. The Councillor, Ward No. 28, Barasat Municipality, having Office at Rishi Bankim Chandra Road, Milanpally, Gupta Colony, Barasat, Kolkata - 700124, West Bengal,
Email -
info@barasatmunicipality.org
(Deleted)
8. The Officer In Charge, Barasat Police Station, K.N.C. Road, near Barasat Stadium, District - North 24 Parganas, Pin - 700124,
Email -
barasatpolicestation@gmail.com
9. The Central Pollution Control Board, represented by its Member Secretary, having Office at Parivesh Bhawan, East Arjun Nagar, Delhi, Pin 110032,
Email - mscb.cpcb@nic.in
10. The West Bengal Pollution Control Board, represented by its Member Secretary, having Office at Paribesh Bhavan,



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10A, Block - LA, Sector - III,
Bidhannagar, Kolkata -
700106, West Bengal,
Email - net.wbpcb-
wb@bangla.gov.in

11. Subrata Dutta, son of Late Ashoke Dutta, Proprietor of M/S Biswakarma Associates, 5/1, Mukherjee Para Road, Post Office and Police Station - Barasat, North 24 Parganas, Pin - 700124,
12. Ramesh Shaw, proprietor M/S Ramesh Enterprise, 5/B, Mukherjee Para Road, Post Office and Police Station - Barasat, North 24 Parganas, Pin - 700124,

..... Respondents

Affidavit in Reply to the Affidavit in Opposition submitted on behalf of the Respondent No. (8) being the Officer In Charge, Barasat Police Station

I Dipankar Bakshi, aged about years, son of Pradyot Kumar Bakshi, by Nationality - Indian, by faith - Hindu, by occupation - Business, residing at 5/4 Mukherjee Para Road, Post



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Office and Police Station - Barasat, District - North 24 Parganas,
Pin 700124 do hereby solemnly affirm and declare as follows -

1. That I am the Applicant to this Original Application being OA/75/2025 (EZ) (Re. Dipankar Bakshi Vs. The State of West Bengal and Others) and as such well conversant with the facts and circumstances out of which this petition arises and sui juris to affirm this affidavit.
2. That a copy of the said Affidavit in Opposition affirmed on 21st July, 2025 along with all annexures uploaded in the site of this Hon'ble Tribunal by the said Respondent No. (08) being the Officer In Charge, Barasat Police Station (herein after referred to as the said Affidavit) and the Applicant above named received a copy through email on 22nd July, 2025 and after going through the said copy, the Applicants able to understood the true spirits and purports thereof.
3. In order to avoid prolixities, I have been advised to traverse only those statements and/or allegations which are material for the purpose of disposal of the instant matter. Save and except those statements what are matters of record and those are specifically admitted herein below, I deny and dispute all other contrary statements as contained in the said Affidavit In Opposition.
4. With reference to Paragraph Nos. 1 to 3 of the said Affidavit in Opposition, the Applicant herein denies and disputes all contrary statements except those that are matters of record and demanding strict proof of the records upon which the said Respondent No. (8) puts his reliance.



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The Applicant submits that the facts noted by the entrusted person during inspection regarding the godown of gunny bags the said officer failed to take notice that the said old gunny bags were and/or are being kept in and around the said godown instead of within the said godown.

The concerned Officer also failed to notice that those old gunny bags is the main source of dust and plastic dust including micro plastic.

As those gunni bags and plastic bags were and/or are kept in different places out side the said godown and loading and unloading were and/or are made therefrom i.e., outside the said godown, the dust including the plastic dust and micro plastic were and/or are spreading everywhere in and around the locality and consequently, the Applicant being the resident of close vicinity of the said godown is the worst sufferer.

The Applicant and his family members are compelled to take their breath in such unhealthy air where the dust and plastic dust including micro plastic and polluting particles were and/or are existing in huge quantity and the air quality of the said locality is contaminated thereby.

The Applicant further submits that such dust including the plastic dust as well as micro plastic in the air causing various respiratory diseases.



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The Applicant submits that the facts noted by the entrusted person during inspection regarding the Gate - Grill Manufacturing unit the said officer failed to take notice that only a sliding door has been installed in the said Unit and the said Unit is not surrounded by glass enclosures.

The entrusted Officer recorded that the locals confirmed that the noise level was minimal and not a matter of concern for them, but the fact remains that the during the time of inspection, apart from the Applicant there were only Four persons present, and none of them are not the residents of said locality, there place of residence is not so close to the said unit like the Applicant. Therefore, they may not feel so much disturbed due to increscent noise which emanates from the said unit at the time as and when the unit was and/or is in operational.

Therefore, the Applicant submits that the report which has been prepared at the time and/or during inspection without getting any counter signature of the Applicant herein and/or any persons claiming to be present there at the time of such inspection has not value in the eyes of law rather it is an useless documents prepare and submitted before this Hon'ble Tribunal only to give indulgence to those polluter units who in turn trying to getting rewarded for the pollution they were and/or are causing to the environment.

The Applicant submits that the Some Photographs of such activities is annexed hereto and collectively marked with "R-1".

5. With reference to Paragraph Nos. 4 and 5 of the said Affidavit in Opposition the applicant herein deny and dispute all contrary



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statements except those that are matters of record and demanding strict proof of the records upon which the said Respondent No. (08) puts his reliance.

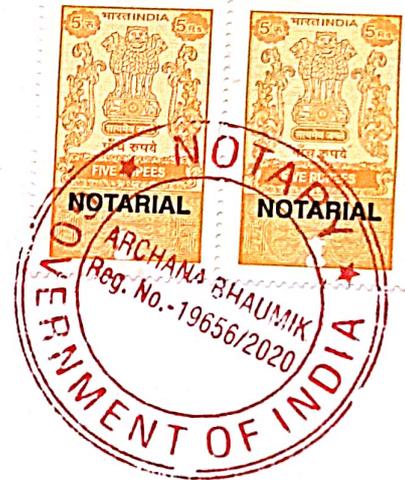
6. The Applicant craves leave to submit verbally at the time of final hearing of the case and substantiate his prayer before this Hon'ble Tribunal.

Prepared in my office

Sagarmay Ghosh
Advocate

Dipankar Baran
Deponent

Sagarmay Ghosh
Advocate
Enrolment No. WB/921/2009
Mob : 9433746410 / 9051010095
Email ID sagarmayadv@gmail.com
Bar Association, Room NO. 6,
The High Court Calcutta



Solemnly affirmed before
me *S. Baran* duty
Identified by *S. Ghosh* Adv.
on *24th* Day of *July* 20*25*

Archana Bhaumik
24.7.25

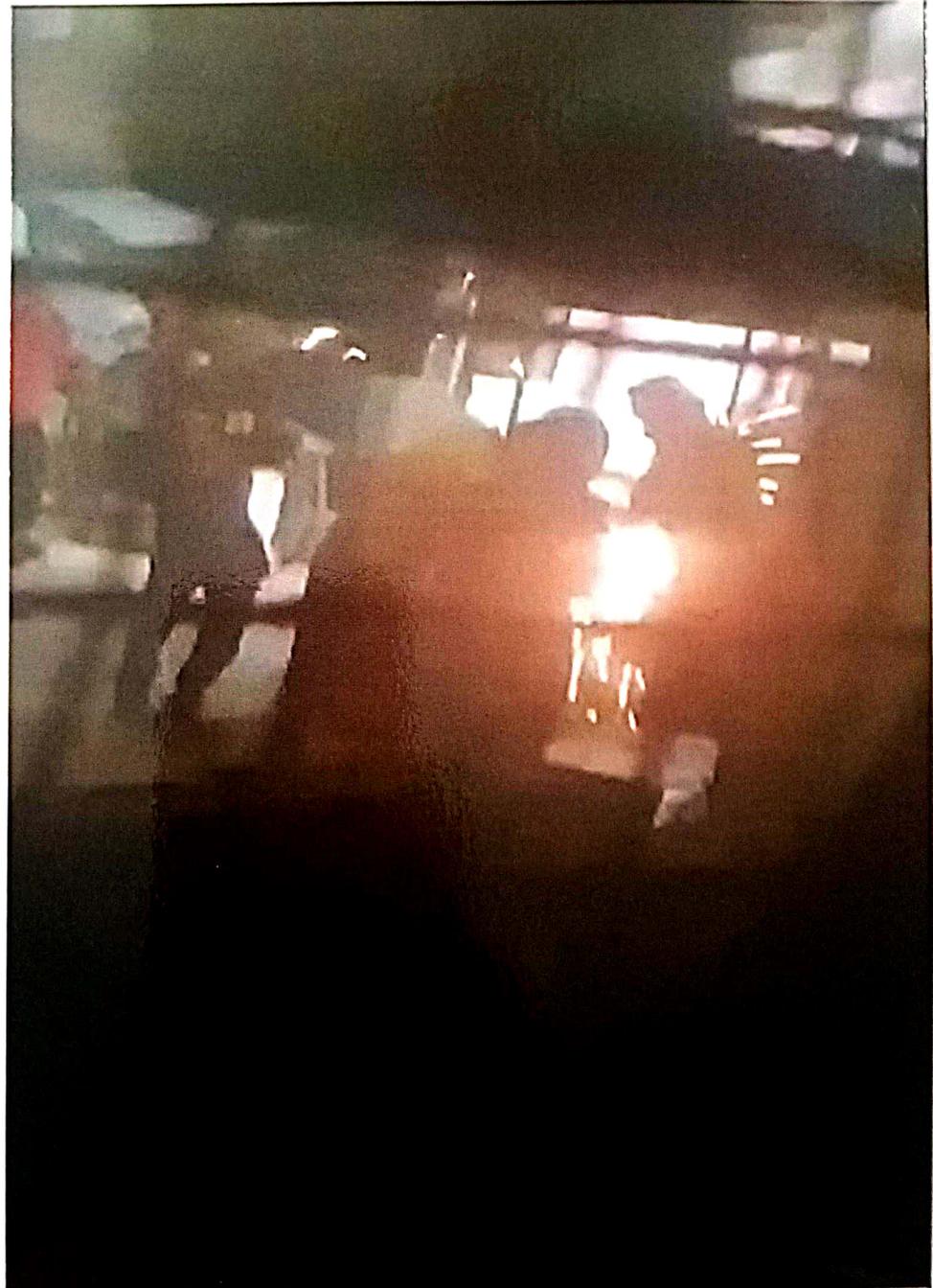
ARCHANA BHAUMIK
Notary, Govt. of India
Baraset, N. 24 Parganas
Reg. No.: 19656/2020

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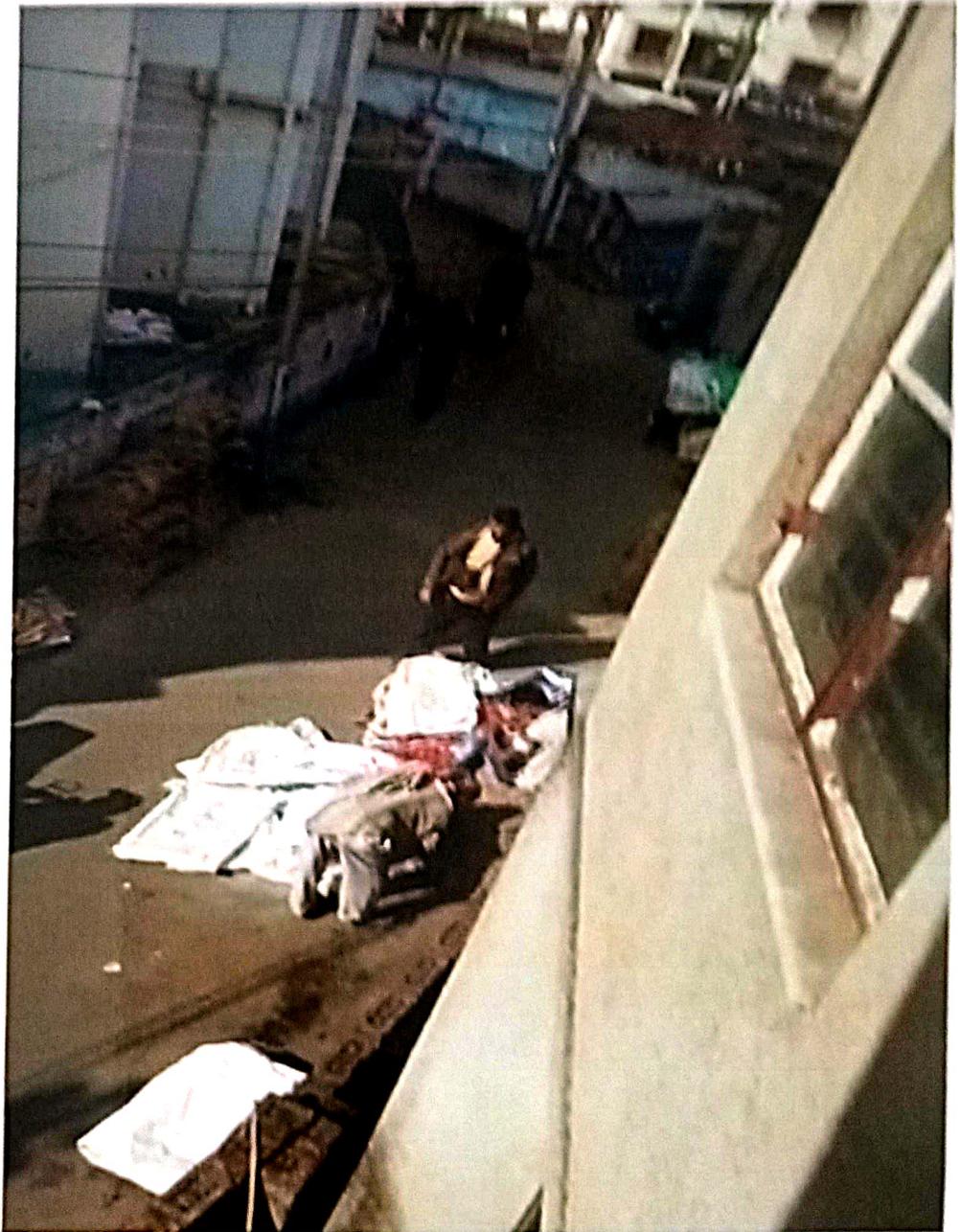
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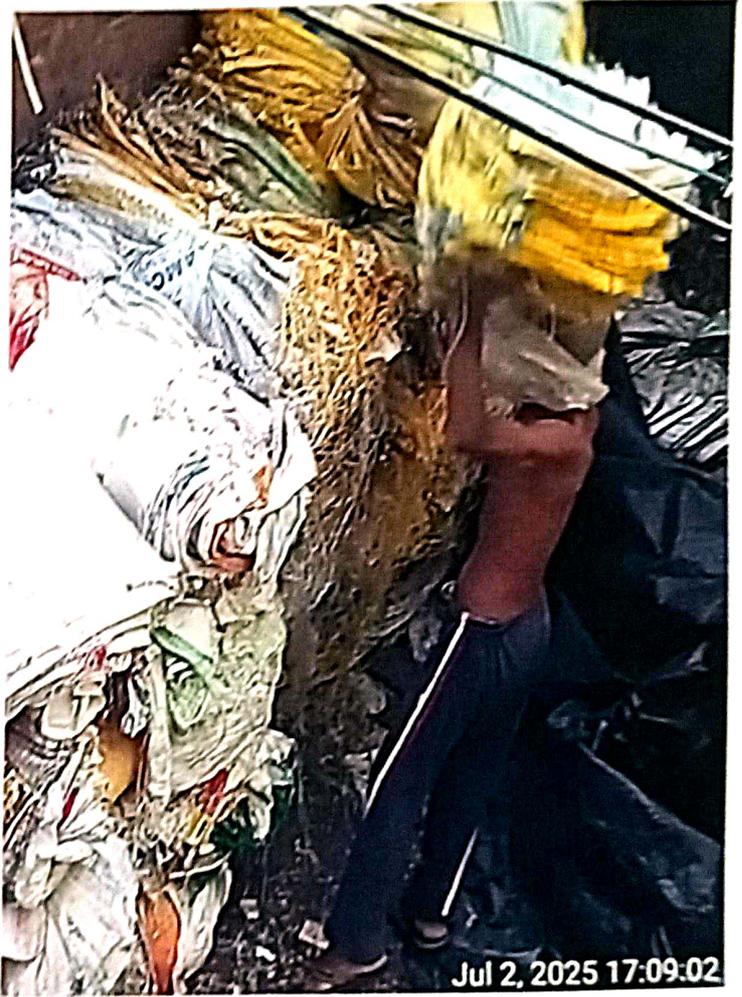
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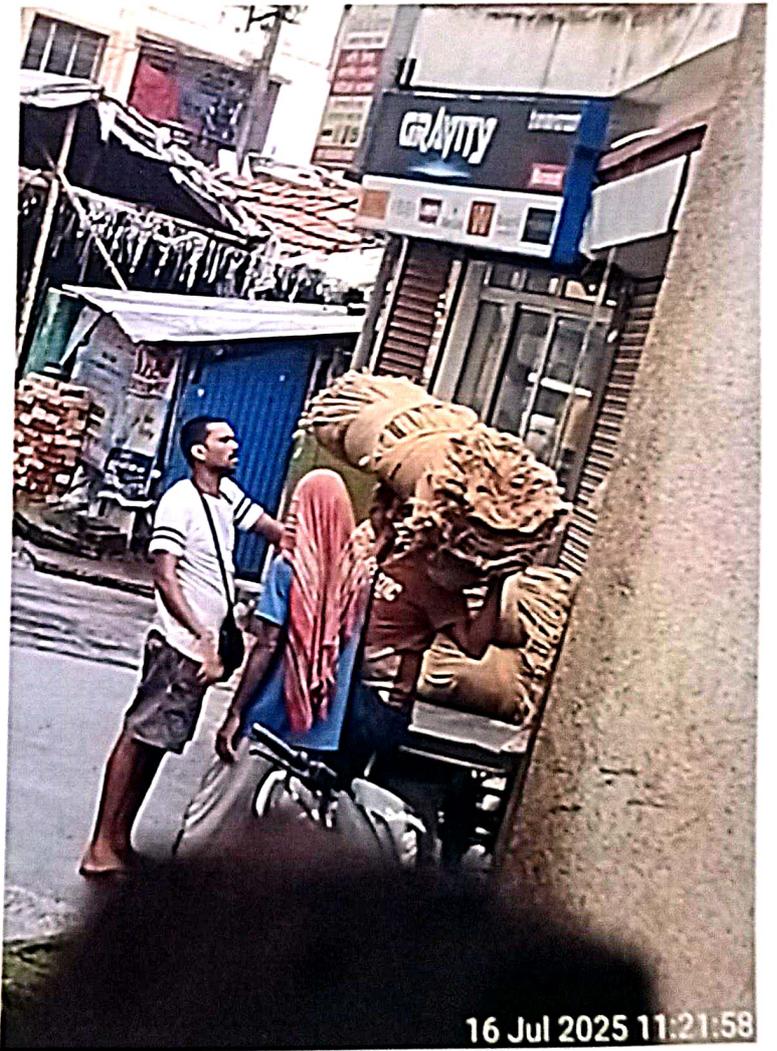


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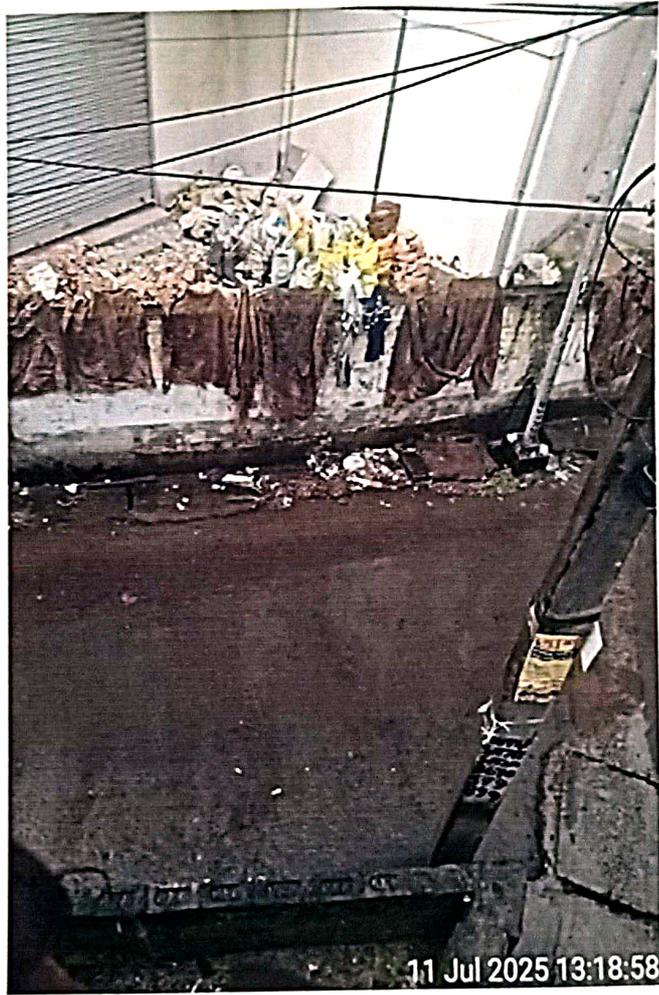


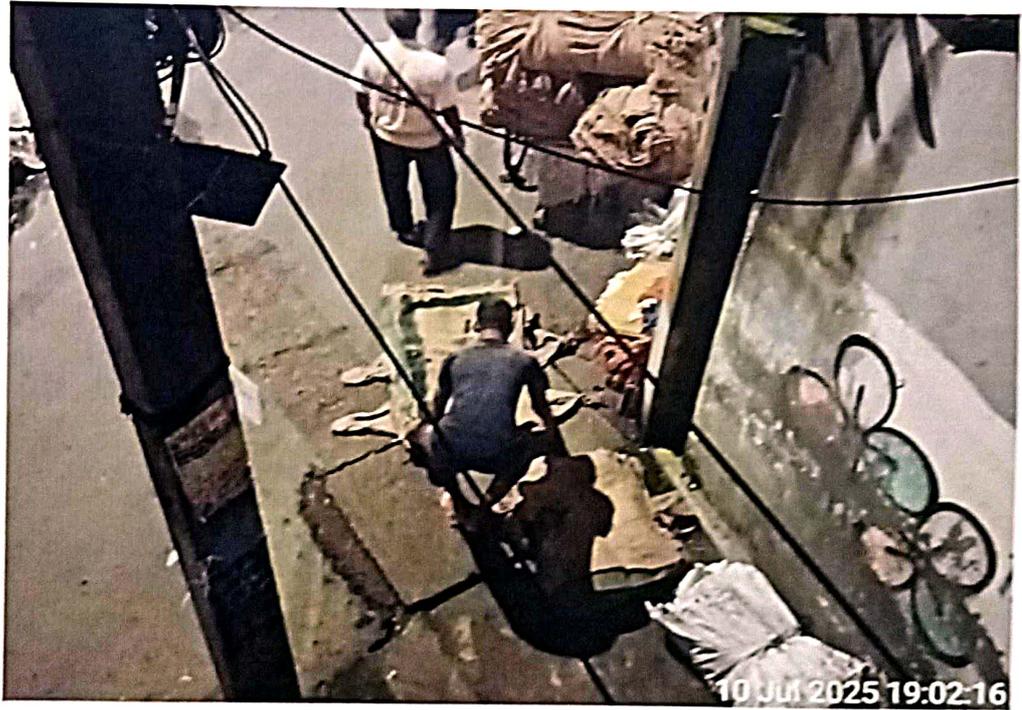




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Affidavit in Reply to the
Affidavit in Opposition
submitted on behalf of the
Respondent No. (08)

Advocate on Record
Sagarmay Ghosh
Advocate
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